

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/021/01159/2019
Date of Order : 01-01-2020

HYDERABAD, this the 1st day of January, 2020.

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

V.Chandrasekhar S/o V.Kotha Rayudu,
Occ : Senior Assistant Loco Pilot (Group 'C'),
O/o The Chief Crew Controller, Dharmavaram Depot,
South Central Railway, Guntakal Division,
Dharmavaram R.S., Anantpur District, A.P.

(By Advocate : Mr.K.R.K.V.Prasad) ...Applicant

Vs.

1. Union of India, represented by
The Secretary (Establishment),
Railway Board, Ministry of Railways,
Rail Bhavan, New Delhi.
2. The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
3. The Principal Chief Personnel Officer,
South Central Railway,
Rail Nilayam, Secunderabad.
4. The Divisional Railway Manager,
Guntakal Division, South Central Railway,
Guntakal, Anantpur District, A.P.
5. The Senior Divisional Electrical Engineer (Traction),
Guntakal Division, South Central Railway,
Guntakal, Anantpur District, A.P.
6. The Divisional Personnel Officer (Co-ordination),
Guntakal Division, South Central Railway,
Guntakal, Anantpur District, A.P.
7. Suneel Sekhar Ch.K.,
Occ : Senior Assistant Loco Pilot,
O/o The Chief Crew Controller,
Tirupati Depot, South Central Railway,
Tirupati.



8. R.Nageswara Rao,
Occ : Senior Assistant Loco Pilot,
O/o The Chief Crew Controller,
Guntakal Depot, South Central Railway,
Guntakal.

(By Advocate : Mr.N.Srinatha Rao, SC for Rlys)Respondents

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

Mr. K. R. K. V. Prasad, learned counsel for the applicant present.

2. Mr. N. Srinatha Rao, learned Standing Counsel for the Respondents states that an application dated 30.12.2019 has been filed before the Registrar for withdrawal of the Original Application. Since para-2 and para-3 of letter addressed to the Registrar appear to be contradictory, the applicant who is present in the Court specifically questioned whether he is willing to withdraw the OA. The applicant in person has submitted a letter that he may be permitted to withdraw the OA.

3. The applicant's counsel states that he has no instructions in the matter.

4. Accordingly the Original Application is disposed of as withdrawn.

There shall be no order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

vl.

